

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.121/96

Tuesday, this the 6th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Sahadevan,
Upper Division Clerk,
All India Radio, Devikulam,
Idukki District.

- Applicant

By Advocate VV Nandagopal Nambiar

Vs

1. Station Director,
All India Radio,
Thiruvananthapuram.
2. Station Engineer,
All India Radio,
Devikulam.
3. The Station Director,
All India Radio,
Kozhikode.
4. A Ramakrishnan,
Upper Division Clerk,
All India Radio,
Kozhikode. - Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government
Standing Counsel(for R.1 to 3)

The application having been heard on 6.2.96 the Tribunal on
the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant therein challenges an order of transfer on the ground
that it will take away his claim for a choice posting. He is working
at Devikulam which is considered to be a difficult station('C' category).

It is said that on completion of two years service a person working at a 'C' category station, is given a choice posting. By this transfer this benefit will be denied to applicant. He has only put in 18 months of service at Devikulam. Since the order of transfer is not for reasons due to him, but to fill up a vacancy elsewhere, applicant will not be deprived of the benefit which he would have earned by serving in a 'C' category station for two years, by this transfer. With this direction we dispose of the application. No costs.

Dated, the 6th day of February, 1996.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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